

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3105
TO BE ANSWERED ON AUGUST 04, 2022**

UNAUTHORISED COLONY

NO. 3105 SHRI BHOLANATH (B.P. SAROJ):

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of the unauthorised colonies under Pradhan Mantri Unauthorised Colonies in Delhi Awas Adhikar Yojana (PM-UDAY) in Delhi where additional charges are being levied by Delhi Development Authority (DDA) after providing all basic amenities and yet the ownership rights are not being granted;**
- (b) whether the Government is aware of the sealing of shops opened in residential area of Rajapur Gaon Extension of Rohini in Delhi and if so, the details thereof;**
- (c) the details of the names of other such colonies where residents have opened shops for earning livelihood and where the request for desealing has been made; and**
- (d) the details of the directions issued for desealing these shops?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a): Delhi Development Authority (DDA) is conferring ownership rights to the residents of unauthorised colonies in Delhi after levying charges as prescribed in the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019. Further, it is informed that no additional charges are being levied by Delhi Development Authority in this regard.

(b): Yes Sir. Sealing of 321 shops opened in residential area of Rajapur Market Area, Rohini was carried out in 2007 on the directions of the Monitoring Committee constituted by Hon'ble Supreme Court.

(c) & (d): The zone wise details of the total number of commercial units sealed/de-sealed by Municipal Corporation of Delhi (MCD) during 15.12.2017 to 28.07.2022 are annexed at Annexure 1.

The zone wise details of the total number of commercial properties sealed/de-sealed by DDA on the instructions of Monitoring Committee as on 31.07.2022 are annexed at Annexure 2.

Action against misuse of properties is taken under the provisions of the Delhi Municipal Corporation Act, 1957; Delhi Development Act, 1957 and on the orders of Monitoring Committee. However, the properties sealed on the directions of the Monitoring Committee are de-sealed as per the guidelines of the Monitoring Committee.

Annexure referred in reply to para (c) & (d) of Lok Sabha unstarred question no. 3105 on the subject “Unauthorised Colony” for reply on 04.08.2022.

Annexure1

Zone wise details of the total number of commercial units sealed/ de-sealed by Municipal Corporation of Delhi (MCD) during 15.12.2017 to 28.07.2022.

S. No.	Name of Zone	Total number of Commercial Units sealed by MCD (with or without directions of Monitoring Committee during 15.12.2017 to 28.07.2022)	Total number of Commercial Units De-sealed by MCD (with or without directions of Monitoring Committee during 15.12.2017 to 28.07.2022)
1	Keshav Puram	356	71
2	Rohini	510	386
3	Narela	57	9
4	Civil Line	447	217
5	Karol Bagh	1,094	539
6	City S.P.	382	36
7	Shahdara (North)	953	646
8	Shahdara (South)	1,332	180
9	Central	687	96
10	South	561	96
11	West	475	277
12	Najafgarh	269	66
	Total	7,123	2,619

Annexure referred in reply to para (c) & (d) of Lok Sabha unstarred question no. 3105 on the subject “Unauthorised Colony” for reply on 04.08.2022.

Annexure 2

Zone wise details of the total number of commercial properties sealed/ de-sealed by DDA on the instructions of Monitoring Committee as on 31.07.2022.

S. No.	Name of zone	Number of Sealed Commercial Properties	Number of De-sealed Commercial properties
1	East	199	0
2	New Delhi	2	0
3	West	5	1
4	South West	21	0
5	North West	145	0
6	Shahdara	2	0
7	North	395	59
8	South	49	0
	Total	818	60